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New Delhi:



DELHI JAL BOARD

Dated: 20/8/19

- discharging about 450 MGD of flow and Shahdara drain discharging about 110 MGD flow in river Yamuna.
2. With regard to the Najafgarh drain, out of total 450 MGD flow, contribution from Haryana is about 105 MGD (23%) most of which is untreated. In Shahdara drain, out of total 110 MGD, contribution from U.P. is about 50 MGD (45%) and again most of this flow from U.P. is untreated and also includes industrial waste.
  3. As far as Delhi is concerned, out of total discharge of 450 MGD in Najafgarh drain, 252 MGD (56 %) is already treated effluent which is being discharged from the STPs in the command of Najafgarh drain. Another 56 MGD will be treated by June, 2020 after commissioning of Interceptor Sewer Project (ISP) and Coronation Pillar STP, thus leaving only about 37 MGD i.e. 8% of untreated discharge from Delhi, for which efforts is being made to treat this as well by improving the capacity utilization after Rehabilitation of existing STPs and Septage Management. State of Haryana has to take required action to treat the entire flow of 105 MGD, which constitutes 23% of the discharge coming in Najafgarh drain from their area to prevent polluted water from flowing into the river Yamuna.
  4. In Shahdara drain, out of 110 MGD flow, the share of Delhi is about 60 MGD (55%) and out of this, 9 MGD is already treated effluent from Chilla STP and by December, 2019 the treated discharge will increase to 29 MGD after

	Drain	Discharge (MLD)	Untreated Discharge (MLD)	
1	Uttar Pradesh Sahibabad Drain	166	92	Mostly industrial waste. contain Joining Shahadra near Sahibabad dairy, Shahadra.
2	Uttar Pradesh Indira Puri	78	48	Meeting in Joharipur Drain, Shahadra
3	Uttar Pradesh Banthla	0.25	0.25	Joining T.D.-1 near Gokulpuri, Shahadra
4	Uttar Pradesh Kaushambi	-	-	Trapped but still carrying untreated waste
5	Haryana Badshahpur & Dharamपुर (Leg. i,ii&iii)	410	300	Joining Najafgarh Drain Near Daurala & Jhatkara
7	Haryana DD-6	66	60	Entering Delhi near Narela and Joining Supplementary Drain.
8	Haryana DD-2	76	59	Joining river Yammuna
Total Flow (in MLD)		793	560	
Total Flow (in MGD)		175	124	

\*Reference- Second Interim report on Monitoring Committee Chapter 12 & 13

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drains carry a discharge of about 50 MGD for which action plan is prepared.

The detailed status and future action plan of all 18 drains (including Najafgarh and Shahdara) is annexed in Annexure-'C'.

**III. Efforts and Achievements of Delhi Jal Board during last 04 years (2015-2019) in abatement of pollution in River Yamuna.**

Delhi Jal Board has been able to reduce the pollution load in River Yamuna due to its concerted efforts as detailed hereunder:

**A. Enhancement of Sewage Treatment Plant capacities**

1. Three (3) Nos STP at Delhi Gate (15 MGD), Nilothi (20 MGD ) and at Pappankala (20MGD) were commissioned **increasing the treatment capacity by 55 MGD.** Further, **10 MGD capacity of sewage treatment has been increased** in Yamuna Vihar STP. Thereby, increasing the treatment capacity to 65 MGD from 552 MGD to 617 MGD.
2. DJB is also upgrading its STPs to higher levels of treatment of 10:10 ( BOD: SS) in phased manner and accordingly 20 MGD at Rithala has been taken up for rehabilitation and upgradation and the work will be completed by 2021.
3. The work has been awarded for rehabilitation of 124 MGD capacity STP at Okhla which will have treated effluent quality of BOD<10 & SS<10 ppm. This

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**Conclusion:**

- 65 MGD Sewage Treatment capacity has been added during the period 2015-19, resulting in the enhancement of treatment capacity to 597 MGD.
- After the completion of above mentioned rehabilitation projects and new STPs at Coronation pillar and Okhla, net sewage treatment capacity will be further enhanced by 110 MGD, thereby increasing the capacity from 597 MGD to 707 MGD by 2022.

**(B) Enhancement in Trapping of Sewage :-**

1. From 2015 till date, Sewer network has been extended from 255 to 384 Unauthorized colonies, thus adding 129 colonies in sewerage network, covering population of around 6.5 lacs. Further, work is in progress for laying sewer network in 432 Unauthorized colonies covering population of around 21.60 lacs.
2. About 951 Kms of new sewer line has been added in the existing network during the last 04 years.
3. Provision for trapping of about 125 MGD of sewage/waste water flowing in the catchment of Najafgarh drain, supplementary and Shahadra drain has

  
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waste water has been increased by 140 MGD from 360 MGD to 500 MGD, which is a substantial and noteworthy achievement. This has resulted in reduction of pollution in River Yamuna to the tune of 95 metric tons of BOD load per day.

- Ultimately, by December 2022 the BOD load in River Yamuna will further be reduced by 141 Metric tons per day after the completion of the new STPs and further trapping of the untreated sewerage as per our plan of action.
- However, to reap the complete benefits of initiatives taken by Delhi Jal Board, 1400 cusec is required to be released from Hathnikund Barrage in main River course to ensure that minimum 352 cusec of E-flow is released downstream of Wazirabad throughout the year.

#### **IV. Septage Management**

- After extensive efforts by DJB, Notification of *Delhi Water Board Septage Management Regulation- 2018* was issued in November 2018. Subsequently, Public Notice was issued for inviting applications from vendors/individuals engaged in the activity of cleaning of Septic Tank Waste for licensing. Till date **DJB has issued 96 Nos. of Licenses.**



enforcement action by Enforcement Committee under the respective District Magistrates.

- Considering the BOD of septage around 20000 mg/litre, even at present levels of receipt of septage, the **BOD load in river has been reduced by about 2.5 metric tons per day** which is equivalent to treatment of about 4MGD.

V. Constraints:-

It is pertinent to mention that at present total population of Delhi is around 20 million and based on the total water supply of 900 MGD, the sewage generated is about 720 MGD. The planning and management of sewerage system requires careful planning wherein location of land for STPs, SPS, peripheral and trunk lines should be earmarked beforehand. First the services should be laid and then the population should be allowed to move in.

But in case of Delhi except for the DDA developed areas, the growth has been unplanned, unregulated and unauthorized as well. In such a scenario, the management of sewerage system is always a challenge, but in spite of such limitations, Delhi Jal Board has recorded above mentioned achievements towards enhancement of sewage treatment capacity as well as substantial increase in the trapping of sewerage in the city, thereby resulting in progressive abatement of pollution in the River Yamuna.

*P.T.V*

(PMC). Interceptor Sewer Project (ISP) has been divided into 6 packages.

Present Status:

- The present progress of the work is about 94.2%.
- A provision of trapping of about 125.8 MGD has already been made so far out of 242 MGD by M/s EIL. Provision for the trapping of complete 242 MGD shall be made by December 2019.

Reasons for delay in execution: As per previous commitments given by M/s EIL, provision for trapping of complete 242 MGD discharge was to be made by 30.06.2019 but due to the following reasons work got delayed:

- a) The lead partner of Package-2, M/s Pratibha Industries limited is facing severe financial crisis and even have approached NCLT. Severe cash flow issues causing non-payment to vendors/sub contractors are causing hindrances at site work. To overcome the trouble, interest bearing advances are being made to the executing agency.
- b) In Package-3, the associated civil works are nearing completion for IC/SPS etc, the work for microtunneling of one drive of 250m (2400mm dia) is causing a matter of concern due to malfunctioning of MTBM machine due to faulty computer guiding system. The machine is an imported one and the Technicians from Germany are on the job. As a second option, a similar

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...olution of work for Drainage part drain had to be descope due to hindrance  
by civic bodies. Contract was awarded to a new contractor with a new scheme.  
Agency often cites financial trouble for slow work progress and the problem  
somewhat mitigated by providing interest bearing advances.

e) In Package-6, the original scheme of ISP for this drain could not be achieved  
due to encroachment by civic authorities in the lay out area. A new scheme to  
trap the drain was prepared and the work was descopeed from the main  
agency and separate contract was awarded to M/s Galacon Infrastructure. The  
work is inside the bed of Shahdara drain and work in Monsoon time is not  
possible. Moreover the permission to work inside the drain bed was delayed  
leading to delay of overall work.

**Rigorous Monitoring by DIB:** ISP Project is being regularly and stringently  
monitored by DIB through monthly meetings chaired by Member(Drainage) in  
Project Monitoring Unit (Technical), CEO(DIB) in Project Monitoring  
Unit(General) and quarterly review meetings chaired by Chief Secretary, Delhi.  
So far, about 72 PMUCT meetings, 68 PMUGG meetings and 35 meetings  
have been held at the level Chief Secretary, Delhi. The ISP is also being  
monitored periodically by Govt of India through Director General (NMCG),  
Secretary, Water Resources, and Minister of Water Resources from time to  
time.

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a) The work was awarded to M/S L&T-Passavant (JV) and was to be started in Oct. 2016 and completed by April, 2019. However, work could not be started in time as the land where plant is to be constructed was being used by Nirankaris for their annual Nirankari Sant Samagam, which resulted in an upfront delay of about 4 months and consequently the work could be started only in Feb., 2017.

b) The site for the proposed plant was a low lying area where fly ash from power houses was filled up. Hence, the bearing capacity of the area was extremely low which required ground improvement by piling about 17500 stone columns. This extra piling activity took about 9 months, which was not originally anticipated. However, wherever possible the activities were started in June 2017. The above two factors contribute to a total delay of about 10 months, which has hampered the meeting of original timelines.

c) Hence, the progress of the work remained slow since the beginning and to expedite the progress, about 20 letters including Show Cause Notice were issued to the firm and till date, 27 regular progress review meetings were conducted by DIB at various levels including Chief Engineers, Member(Dr) and CEO. The site was also regularly inspected more than 30 times by various officers including Chief Engineers, Member(Dr) and CEO, DIB. The details are attached as Annexure-D.

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2019 and remaining 50% liquid stream shall be commissioned in a progressive manner upto June, 2019. It was also agreed that the plant including digesters and power generation will be completed in all respects by Dec., 2019.

f) As progress of the work was not picking up, a Show Cause Notice was issued to the firm on 26.11.2018 to explain the reasons why action under the Contract Agreement should not be taken against the firm for delaying the project.

g) There was also shortage of funds for the project and DJB approached NMCG for providing funding for the work. After several rounds of meetings, NMCG on 3.12.2018 agreed to provide funds to the tune of 50% of the capital cost.

h) As stated above, earlier the 50% liquid stream of the plant was to be commissioned by June, 2019 without digesters. During the meeting of Monitoring Committee appointed by Hon'ble NGT on 16.4.2019, it was decided that 50% liquid stream along with 4 digesters shall be commissioned by Dec. 2019.

i) As can be appreciated above, the progress of the work is being monitored regularly by DJB and till date about 56% work has been completed. Apart from initial delays, the work has been further delayed due to lack of adequate planning and deployment of insufficient resources by the firm. However, the firm M/S L&T-Passavant (IV) vide their letter No. L&T- PF&E-

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projected requirement of Sewerage Master Plan-2031. However, the NMCG during their inspection in 2016 had observed less flow in the drains and prioritized funding of only 7 STPs out of 14 STPs. The matter was agitated and Hon'ble NGT vide its directions dated 06.12.2017 directed NMCG to fund all the 14 STPs in the ratio of 70:30. However, till date NMCG has funded only 7 STPs.

Further, in a meeting of joint review in MoWR, Govt of India held on 18.01.2018, it was decided that there is a need to re-examine the justification of the project to avoid any wasteful expenditure. In pursuance, M/s 'Water and Power Consultancy Services' (WAPCOS), a MINIRATNA Govt of India Undertaking under Ministry of Water Resources was appointed as Consultant on 27.04.2018 to ascertain the quantum of flow in the command of 14 STPs.

The consultant M/s WAPCOS has given opinion that there is less flow in the drains under the command of these 14 STPs, which is primarily due to absence of proper sewerage system in the area only effluent from septic tank and grey water is being discharged into the drain. Moreover, expected population growth has not taken place in its command. Therefore, WAPCOS recommended that capacities of these 14 STPs must be reduced from 39 MGD to 32 MGD. Recommendations of WAPCOS were approved by the Board on 29.05.2019. Accordingly, matter was taken up with the contractor M/s L & T to execute the work at reduced capacities of these 14 STPs as per the recommendations of

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**a. Land for 14 STPs:-**

- As far as land is concerned, out of 14 STPs, land at only 6 locations has been given to DJB by Govt till date. The land for the balance 8 locations is yet to be acquired/allotted by Government to DJB.

**b. Funds for 14 STPs:-**

- As per directions of Hon'ble NGT, approval of funding for 7 STPs have been received from NMCG so far. Approval of funding for balance 7 STPs is yet to be received from NMCG, for which request has already been sent to them.

**c. Current status of work:-**

- Out of 7 STPs where funding from NMCG is available, land is available only at 2 locations. However, at these locations also, the work could not be started due to reduced capacities of these STPs as per expert opinion of M/s WAPCOS and the reluctance of the contractor to commence work at altered plant capacities with proportionate reduction in cost.
- Land at balance 5 locations is not available wherein funding from NMCG is approved. Hence, work could not be commenced.
- Funding for balance 7 STPs is yet to be approved by NMCG. Therefore work could not be taken up for remaining 7 locations too.



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population  
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not taken place, but the

actual flow at present is

only about 16 MGD.

Hence, there is no unanimity on the exact capacity of these 14 STPs to prevent any wasteful expenditure. Moreover, the contractor has declined to proportionally scale down the cost and therefore, the work is held up.

In view of the above, inspite of making all bonafide efforts by DJB, no progress could be made regarding 14 STPs. However, DJB has tried its best to reduce pollution load from this catchment area by promoting implementation of Septage Management Rules. Till date, about 1 crore litres of septage has been deposited at the STPs from this area, which is equivalent to treatment of about 2 MGD of raw sewage and the pollution load in the river has been reduced to that extent. Effective enforcement of Septage Regulations by the Enforcement Committees under District Magistrates, as well as concerted efforts by the Municipal Bodies is expected to further reduce pollution in Yamuna due to the reason that the concentrated Septage is being shifted to SPS /STPs for its

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Hon'ble National Green Tribunal in its order dated 08-05-2015 in case titled 'Manoj Mishra Vs. Union of India & Others (OA No.06 of 2012)' had issued a number of directions to check the flow of untreated sewage into the River Yamuna. One of the directions related to levy of 'Environmental Compensation Fee' from every household which is generating sewage in the entire NCT of Delhi on the Polluters Pay Principal. It will be irrespective of whether the household is sewerd or not and would be equally applicable to the households located in the Unauthorized Colonies. **Directions were to NCT of Delhi, Delhi Jal Board, all Municipal Corporations, Cantonment Board and Electricity Companies.** The status on implementation/recovery of this fee is as below:

(a) The Board immediately took up the matter and after detailed deliberations at various levels vide Resolution No.204 dated 29.05.2015 had recommended the case to the Government of NCT of Delhi for further directions.

(b) The issue was placed before the Cabinet by the Urban Development Department, GNCTD and Cabinet vide Decision No.2184 dated 07-08-2015 had approved levy and recovery of 'Environmental Compensation Fee' through DISCOMS.

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dated 30-10-2015 as below :-

*"interim prayer in terms of para 12 (b) of the application for interim stay is granted to the extent it relates to the appellant".*

3. Subsequent to the meeting taken by Chief Secretary, Delhi on 27-02-2019 on the issue, a meeting with DISCOMS was held at the level of Member(Finance), DJB on 05-03-2019 when DISCOMS had requested for time to respond with suggestions. Accordingly, DISCOMS were advised to send their proposals alongwith financials involved, if any.

4. In line with above decision BSES (Yamuna and Rajdhani) have submitted their proposals which broadly cover following issues:-

(a) DJB may use their data base and issue bills for 'Environmental Compensation Fee' to all the consumers and also do the collection of the said fee. For this DISCOMS have broadly shown their willingness to share their data base, after seeking clearance of their Legal Wing. However, this would be in deviation of cabinet decision.

(b) Separate bill for this fee may be issued by DISCOMS, though there are challenges in this too as DISCOMS do not have categorization of colonies on Property Tax basis, they cannot enforce recovery of the bill raised, 'No Audit' of

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amount (taxes extra). In case of single line city in DM, the charges received are Rs.1.20 Crore as fixed cost and Rs.24.00 Lac per annum as O&M Cost plus 5% of the collected amount as collection charges (taxes extra).

5. Subsequently, a meeting on the issue was also held under the Chairmanship of Principal Secretary, Urban Development, Govt. of NCT of Delhi on 15-05-2019 during which DISCOMS again referred to their limitations/issues involved. In the said meeting representative of DERC submitted that the Commission has a view that the Hon'ble Supreme Court has decided the issue of stay in case of M/s. Tata Power Delhi Distribution Limited in "REM" and not in "PERSONAM" and therefore, the said order is applicable for all the distribution companies of NCT of Delhi and any action in the matter may be contempt of Court.

6. Considering the facts in totality, DJB has been writing to the Urban Development Department, GNCTD for suitable advice/decision on the issue, since there is a Cabinet decision on the issue and submissions of DISCOMS, at the level of CEO, DJB. Last reference in this regard was made on 25-06-2019 through a D.O. letter from CEO, DJB to Secretary(UD), Govt. of NCT of Delhi in which chronological history of the case was enclosed and suitable advice on further course of action to be taken by DJB was requested (copy enclosed). DJB on its part is also simultaneously proceeding for vacation of the stay order by Hon'ble Supreme Court.

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Wazirabad (Coronation Pillar, Rohini, Narela, and Rithala & Keshopur) in next 3 years by 2021 subject to approval of Upper Yamuna River Board (UYRB).

3. 112 MGD is proposed to be used for irrigation purposes in U.P. in next 4 years by 2022 subject to consent of U.P. Irrigation Department – Govt. of U.P. in lieu of raw water supply for proposed 140 MGD WTP at Sonia Vihar.

4. 10 MGD from Nilothi STP is proposed to be supplied to Haryana Irrigation Department at Jaunti Regulator for irrigation purposes. In lieu of that DJB seeks to receive 10 MGD spare raw water from H.I.D to meet its drinking water needs, it is subject to clearance from UYRB.

5. 10 MGD from Rithala STP is proposed to be supplied to Haryana Irrigation Department at Auchandi Regulator for irrigation purposes. In lieu of that DJB seeks to receive 10 MGD spare raw water from H.I.D to meet its drinking water needs, it is subject to clearance from UYRB

6. 2 MGD from Okhla STP phase VI shall going to be taken to abandon Bhati Mines for ground water recharge. The work shall be complete by 30/11/2021.

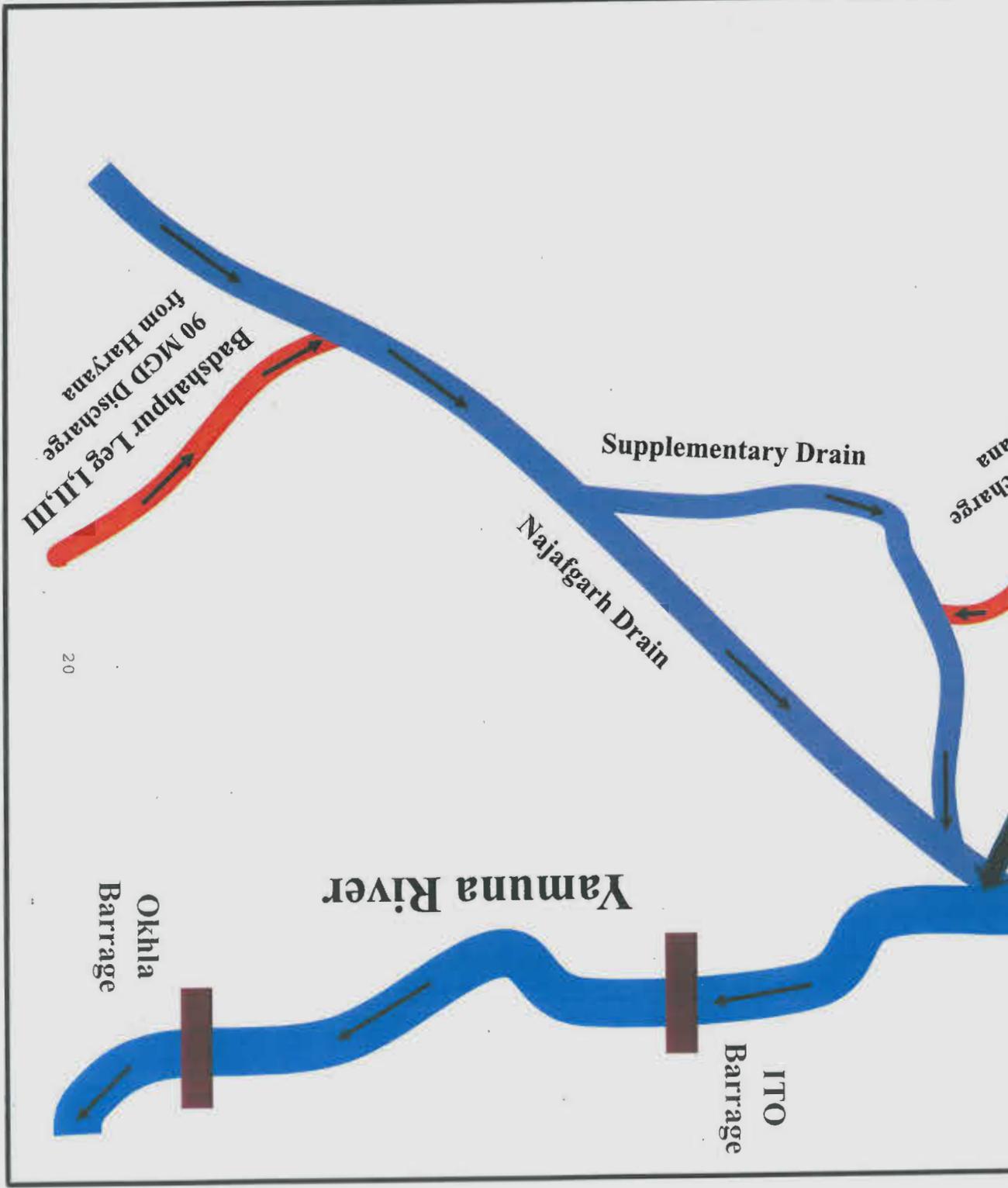
7. DJB has continuously pursued & data have been received from various agencies like Municipal corporations, NDMC, DDA & CPWD etc about various parks maintain by them along with latitude & longitude of the parks.

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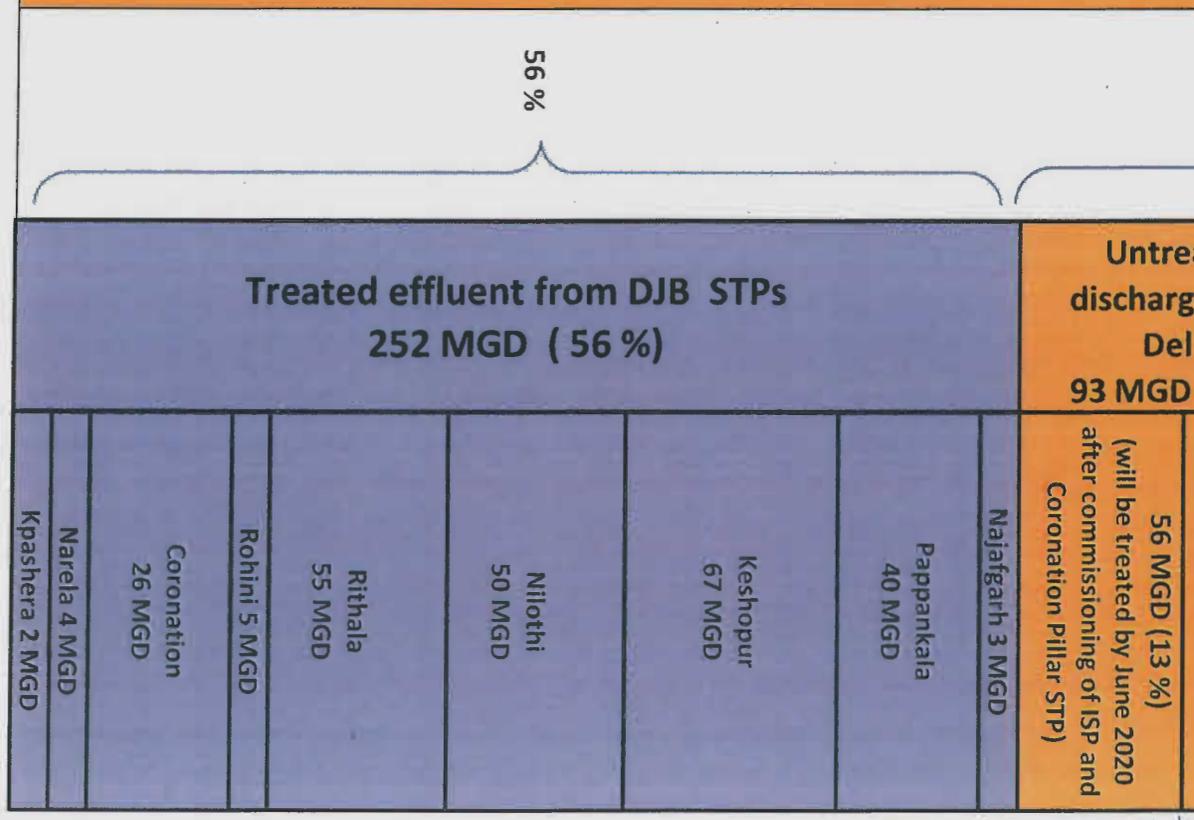
filling points still awaited.

10. Notice has been issued to DDA, NDMC, Municipal Corporations, CPWD, DMRC, PWD, DUSIB to submit ATR to Monitoring Committee to utilise treated effluent in their parks which are within 5 km radius of STPs filling points, failing which advisory committee shall be asked to seal their borewells in these parks. The notice is annexed as **Annexure-F.**

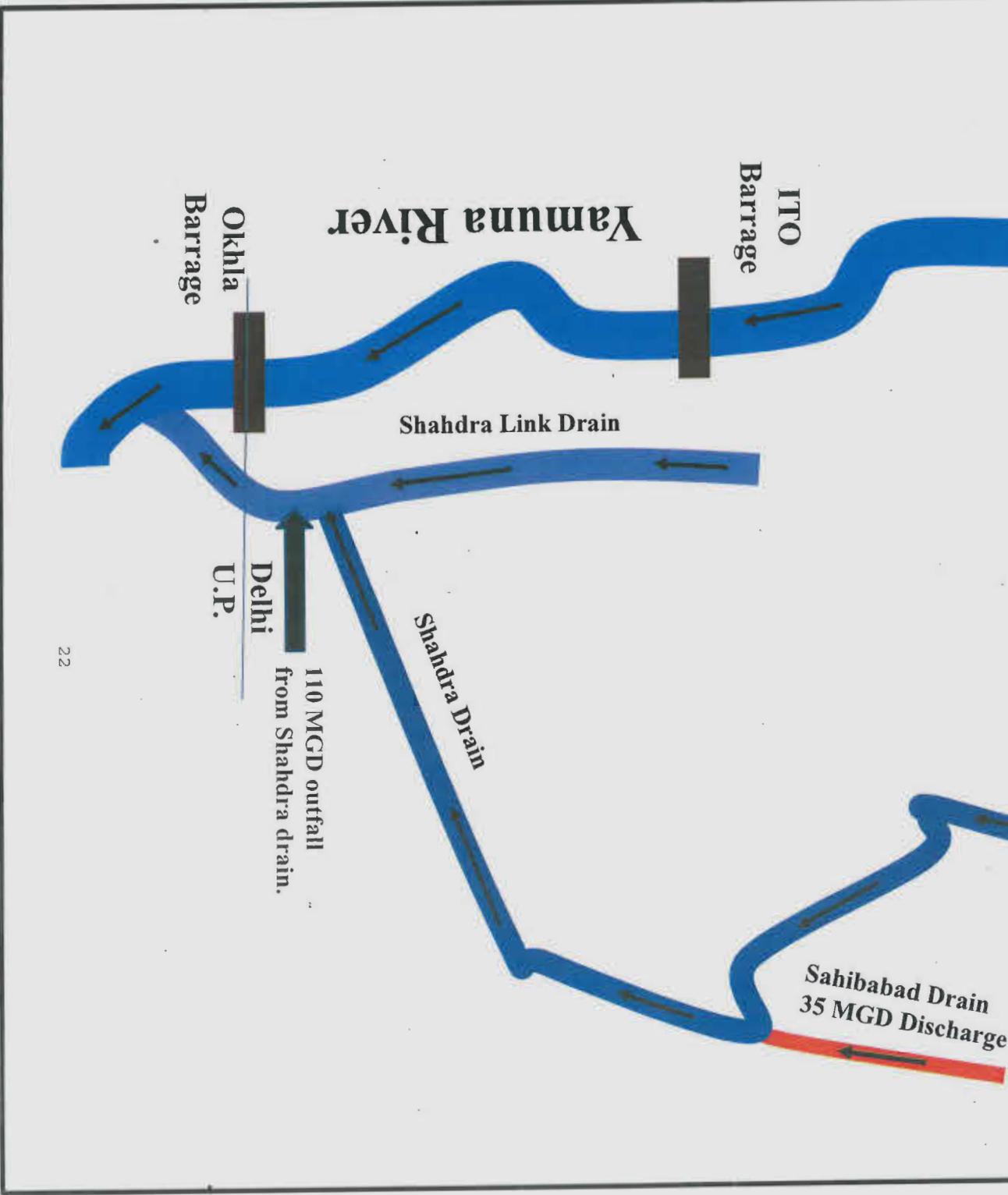
Handwritten initials: "A" and "R" with a checkmark.

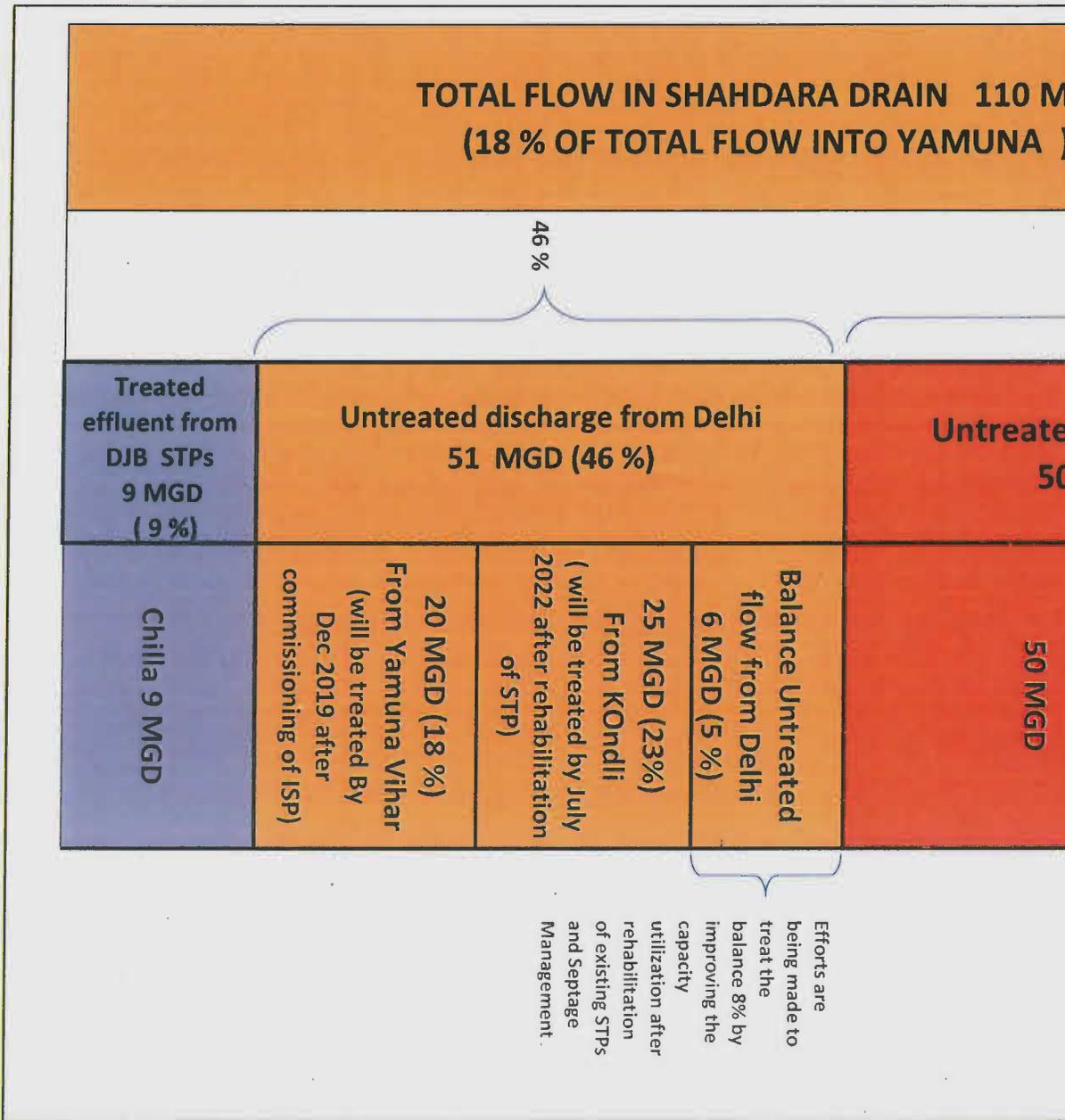


**TOTAL FLOW IN NAJAFGARH DRAIN 450 MGD**  
**(67 % OF TOTAL FLOW into River Yamuna)**



capacity utilization  
 after rehabilitation  
 of existing STPs and  
 Septage  
 Management





10. Tughlaqabad Drain	25.05(5.51mgd)	Trap Completed.	--- Do--
11. Kalkaji Drain	Merged with Tughlakabad	Trap Completed.	---- Do--
12. Tehkhand Drain	39.74(8.75mgd)	Trap Completed.	---- Do--
13. Sen Nursing Home Drain	43.20(9.51mgd)	Trap Completed However, overflow was observed from the gates on Sen Nursing Home nallah installed by the agency operating the STP.	Weir is being constructed to completely stop the overflow. The work is expected to be completed by Dec 2019.
14. Qudsia Bagh+ Morigate Drain	43.2(9.51mgd)	Land identified but is in O zone. DDA requested to take urgent action for allotment of land.	Due to combined and old mixed sewerage and storm water system in the area, the two can not be separated and hence there is requirement of separate STP.
15. Barapulah Drain	145.15(31.97mgd)	<ol style="list-style-type: none"> <li>As a short term measure sewers from sewer area is proposed to be trapped. The trappings at Krishi Vihar, Andrews Ganj &amp; Nizamuddin are being renewed which will take around 50 MLD waste water which will be pump to Okhla STP.</li> <li>As a long term measure, a sewage treatment plant 90 MLD capacity has been proposed at the mouth of the drain. DDA is being pursued to allot the land for construction of STP.</li> <li>The sewerage system in Sangam Vihar GOC in the command of this drain is being provided which will stop sewage from unauthorized colonies.</li> </ol>	
16. Maharani Bagh Drain	30.24(6.66mgd)	1. The 70% work has been	

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			<p>Delhi area will be reduced from 21% to 8% in June, 2020. Untreated discharge from the command of 14 STPs in Najafgarh Drainage Zone as per NCT Ph-I contributes only 2% i.e. 10 MGD.</p> <p>In order to take care of unsewered area, Delhi Govt. has already notified Septage Regulations in September, 2018 which will reduce further pollution in Najafgarh drain/river Yamuna.</p>
18. Shaldara Outfall Drain	475.2(104.66mgd)	Work in progress	<p>Total discharge in Shaldara drain is around 110 MGD, out of which 50 MGD (i.e. 45%) untreated sewage is being discharged by UP through Shahibabad, Indrapuri and Banthala drain. After commissioning of Interceptor Sewer Project by December, 2019 and notification of various sewerage schemes in unauthorized colonies, Yamuna Vihar STP will trap around 18% and 9% flow is already being treated through Chilla STP.</p> <p>After commissioning of Kondli Phase-I, II &amp; III STP, untreated flow of 25 MGD (23%) will also be treated by July, 2022. The balance untreated flow will remain only about 6 MGD, i.e. 5%. In order to take care of unsewered area,</p> <p>Delhi Govt. has already notified Septage Regulations in September, 2018 which will reduce further pollution in Najafgarh drain/river Yamuna.</p>

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9.	29.07.2018	CE(DR)PR-II
10.	01.10.2018	EE(C)DR.XI
11.	22.10.2018	CE(DR)PR-II
12.	05.11.2018	CE(SDW)NW
13.	26.11.2018 (Show Cause Notice)	EE(C)DR.XI
14.	02.01.2019	CE(DR)PR-II
15.	06.02.2019	EE(C)DR.XI
16.	20.02.2019	EE(C)DR.XI
17.	25.03.2019	EE(C)DR.XI
18.	25.04.2019	EE(C)DR.XI
19.	16.05.2019	EE(C)DR.XI
20.	26.06.2019	EE(C)DR.XI

Details of Site Inspections

Sr. No.	Date of inspection	Inspection done by
1.	18.03.2017	CE(DR)PR-II
2.	19.04.2017	CEO
3.	13.05.2017	CE(DR)PR-II
4.	24.05.2017	Member(DR)
5.	27.06.2017	EE(C)DR.XI
6.	01.07.2017	CE(DR)PR-II
7.	12.07.2017	Member(DR)
8.	11.08.2017	CE(DR)PR-II
9.	25.08.2017	SE(DR)PR-IV
10.	06.09.2017	CE(DR)PR-II
11.	16.09.2017	EE(C)DR.XI
12.	26.09.2017	EE(C)DR.XI
13.	03.10.2017	EE(C)DR.XI
14.	07.10.2017	CE(DR)PR-II
15.	25.10.2017	CE(DR)PR-II
16.	07.12.2017	EE(C)DR.XI

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Details of review meetings

Sr. No.	Date of meeting	Meeting chaired by
1.	15.02.2017	Member(DR)
2.	22.02.2017	Member(DR)
3.	05.04.2017	Member(DR)
4.	13.04.2017	CE(DR)PR-II
5.	26.04.2017	Member(DR)
6.	31.05.2017	CE(DR)PR-II
7.	07.06.2017	Member(DR)
8.	14.06.2017	CE(DR)PR-II
9.	21.06.2017	CE(DR)PR-II
10.	19.07.2017	Member(DR)
11.	23.08.2017	Member(DR)
12.	04.10.2017	CE(DR)PR-II
13.	01.11.2017	Member(DR)
14.	03.05.2018	CE(DR)PR-II
15.	23.05.2018	SE(SDW)II
16.	08.06.2018	SE(SDW)II
17.	20.06.2018	SE(SDW)II
18.	05.07.2018	CE(DR)PR-II
19.	06.08.2018	SE(SDW)II
20.	28.09.2018	SE(SDW)II
21.	23.10.2018	SE(SDW)II
22.	15.02.2019	CE(DR)PR-II
23.	11.04.2019	SE(DR)PR-IV
24.	29.04.2019	Member(DR)
25.	24.05.2019	CE(DR)PR-II
26.	01.07.2019	Member(DR)
27.	01.08.2019	CEO

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**CE (DR) PROJ-II**

Delhi Jal Board

Dy. No. 1520

Date 17-7-19

With reference to the progress review meeting and site visit held at Coronation Pillar Project office with Chief Engineer, DJB on 13<sup>th</sup> Jul 2019, please find enclosed herewith completion schedule of civil & electro-mechanical works for all the units including 4 nos. digesters by 31<sup>st</sup> Dec 2019 and completion of another 4 nos. of digesters by 31<sup>st</sup> Mar 20 and 6 months of commissioning & trial run by 30<sup>th</sup> Sep 2020.

We have enclosed herewith the construction program for your kind review.

Thanking you and assuring you our best services at all times.

Yours Faithfully,  
For L&T-PE&E JV



(Vinod Kumar)  
Project Manager

Encl: As above.

- Cc:
- ✓ CE (DR) Proj - II - for your kind information please.
  - CE(SDW)N&W - for your kind information please.
  - SE(Dr.)Pr.-E&NE - for your kind information please.
  - EE(SDW-VII) - for your kind information please.
  - NJS - for your kind information please.

Larsen & Toubro Limited - Passavant Energy & Environment GmbH - JV  
Water & Effluent Treatment-IC, 14<sup>th</sup> Floor, IFCI Tower 51, Nehru Place, New Delhi - 110019



Subj. Utilization of treated effluent for horticulture purpose and notice for closure/sealing of tubewells

The Yamuna Monitoring committee appointed by Honble Green Tribunal during the review meeting held on 21/02/19 had directed all the park owning agencies like CPWD, DDA, MCDS, NDWS, DUSIB etc. To use treated effluent water in lieu of ground water presently being used for watering the parks located within 5 KM radius of the STPs where filling points have been installed by DUB. The representative of the agencies had agreed during the meeting to prepare a plan for switch over from ground water to treated effluent water for horticulture purpose alongwith specific timelines but no plan/timeline has yet been submitted by your department.

DJB vide letter on even number F-10/DJB/EE/01/DnX/2019/262 dt.29/05/19 and subsequent reminders dated 14/06/19, 17/06/19, 21/06/19, 16/07/19 and 19/07/19 has repeatedly requested your department to utilize the treated effluent for the parks which are located within 5 KM Range of the STP filling point. But despite the repeated reminder from Delhi Jal Board, no action has been taken for utilization of treated effluent in the parks. The Monitoring Committee during the review meetings has taken a serious view on the non-compliance of the directions pertaining to utilization of treated effluent for horticulture purpose till date.

The details of parks alongwith nearest STP filling points within 5 KM radius of your department has already been sent to you vide DO letter no. DJB/CEO/2019/D-288 to 300 dt.21/06/2019.

EC  
SP

1. Vice Chairman, DDA, Vikas Sada, INA, New Delhi-110023
2. Chairman, DMC, Palika Bhawan CP
3. Commissioner, South Delhi Municipal Corporation, Civic Centre, New Delhi-110002
4. Commissioner, North Delhi Municipal Corporation, Civic Centre, New Delhi-110002
5. Joint Director, South Delhi Municipal Corporation, Udyog Sadan, DSI, DO Office Complex, Palika Bhawan, Industrial Area, Delhi-110002
6. Director General, CRWD, A Wing, Norman Bhawan, New Delhi-110018
7. CEO, DUS, B, Palika Bhawan, 110, New Delhi-110002
8. Managing Director, QMR, J, Mehra Bhawan, Barakhamba Road, New Delhi
9. Engineering Officer, Chief, PWD, 12<sup>th</sup> Floor, MSD Building, 11<sup>th</sup> Estate, New Delhi-110002

Copy for information to:

1. Staff Office to CS Delhi
2. OSD to YMR, Room No. 56, C. Max Mills, Mang. (Coohs Estate, New Delhi-110003)
3. P. Secretary, UDI, GNCTD
4. Member, UDI
5. Chair
6. Secy
7. E&S
8. Office Copy

(D. K. Vashya)  
CE(SD)/S&E

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KSV